

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL

1st Floor, WTC Building, FKCCI Complex, K.G. Road,
Bangalore – 560 009

COURT NO. 2

Appeal No. : ST/21368/2014

[Arising out of the Order-in-Appeal No. 63/2014 dated
16/01/2014 passed by the Commissioner of Central Excise,
Customs & Service Tax (Appeals) Cochin]

....Appellant

S & S Associates,
4th Floor, Ambika Arcade
M.G. Road, Thrissur - 680 001
Kerala

Vs.

**Commissioner of Central Excise,
Customs & Service Tax, Cochin**
C.R. Building, I.S. Press Road
Ernakulam, Cochin – 682 018

...Respondent

With

Appeal No. : ST/21370/2014

[Arising out of the Order-in-Appeal No. 65/2014 dated
16/01/2014 passed by the Commissioner of Central Excise,
Customs & Service Tax (Appeals) Cochin]

....Appellant

S & S Associates,
4th Floor, Ambika Arcade
M.G. Road, Thrissur - 680 001
Kerala

Vs.

**Commissioner of Central Excise,
Customs & Service Tax, Cochin**
C.R. Building, I.S. Press Road
Ernakulam, Cochin – 682 018

...Respondent

Appearance:

None

...For Appellants

Vs.

Mr. K. Vishwanath, AR

.... For Respondents

CORAM:

Hon'ble Mr. P.A. AUGUSTIAN, MEMBER (JUDICIAL)
Hon'ble Mr. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)

Date of Hearing : 25/05/2023

Date of Decision : 25/05/2023

FINAL ORDER Nos. 20453 – 20454/ 2023

As Per Bench

None appeared for the appellants. Learned AR for the Department submitted that the appellants have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificates in Form-4 have also been issued by the Designated Committee, which are placed on record. Consequently, the present appeals are dismissed as deemed to have been withdrawn.

(Order dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

..iss